HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 9TH SEPTEMBER, 2013 AT 2.00 P.M.

I. QUESTIONS.
Questions entered in the separate list to be asked and answers given.


(i) Demands for the year 2008-2009

<table>
<thead>
<tr>
<th>Demand No.</th>
<th>Minister</th>
<th>Demand Details</th>
<th>Excess Over Grants and Appropriations for the year 2008-2009</th>
</tr>
</thead>
<tbody>
<tr>
<td>3</td>
<td>A MINISTER</td>
<td>₹ 11,45,87,266/- to move that a grant of a sum not exceeding be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2008-2009 in respect of Home.</td>
<td>Page 1</td>
</tr>
<tr>
<td>8</td>
<td>A MINISTER</td>
<td>₹ 86,04,74,019/- to move that a grant of a sum not exceeding be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2008-2009 in respect of Buildings &amp; Roads.</td>
<td>Page 2-3</td>
</tr>
<tr>
<td>10</td>
<td>A MINISTER</td>
<td>₹ 19,81,59,137/- to move that a grant of a sum not exceeding be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2008-2009 in respect of Medical &amp; Public Health.</td>
<td>Page 4-5</td>
</tr>
<tr>
<td>15</td>
<td>A MINISTER</td>
<td>₹ 171,01,14,868/- to move that a grant of a sum not exceeding be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2008-2009 in respect of Irrigation.</td>
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</tr>
<tr>
<td>20</td>
<td>A MINISTER</td>
<td>₹ 1,76,75,027/- to move that a grant of a sum not exceeding be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2008-2009 in respect of Forests.</td>
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</tr>
</tbody>
</table>
Demand A MINISTER to move that a grant of a sum not exceeding ₹ 750/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2008-2009 in respect of Cooperation.

(ii) Demands for the year 2009-2010

Demand A MINISTER to move that a grant of a sum not exceeding ₹ 194,62,17,581/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2009-2010 in respect of Finance.

Demand A MINISTER to move that a grant of a sum not exceeding ₹ 61,75,64,262/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2009-2010 in respect of Medical & Public Health.

Demand A MINISTER to move that a grant of a sum not exceeding ₹ 177,25,38,840/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2009-2010 in respect of Irrigation.

(iii) Demands for the year 2010-2011

Demand A MINISTER to move that a grant of a sum not exceeding ₹ 20,21,82,496/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2010-2011 in respect of Finance.

Demand A MINISTER to move that a grant of a sum not exceeding ₹ 198,58,13,506/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2010-2011 in respect of Irrigation.
III. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2013-2014 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.

(i) THE FINANCE MINISTER to present the Supplementary Estimates (First Instalment) 2013-2014.

(ii) THE CHAIRPERSON, ESTIMATES COMMITTEE to present the Report of the Committee on Estimates on the Supplementary Estimates (First Instalment) 2013-2014.

IV. SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT)- 2013-2014.

1. Discussion on the estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 2
A MINISTER to move that a Supplementary sum not exceeding ₹ 1,01,16,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 2 - Governor and Council of Ministers.

Demand No. 3
A MINISTER to move that a Supplementary sum not exceeding ₹ 4,82,46,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 3 - General Administration.

Demand No. 4
A MINISTER to move that a Supplementary sum not exceeding ₹ 9,14,20,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 4 - Revenue.

Demand No. 5
A MINISTER to move that a Supplementary sum not exceeding ₹ 5,12,40,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 5 - Excise and Taxation.
Demand No. 6
A MINISTER to move that a Supplementary sum not exceeding ₹ 2,05,42,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 6- Finance.

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Demand No. 7
A MINISTER to move that a Supplementary sum not exceeding ₹ 35,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 7- Planning and Statistics.

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Demand No. 8
A MINISTER to move that a Supplementary sum not exceeding ₹ 7,00,000/- for revenue expenditure and ₹ 500,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 8- Buildings & Roads.

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Demand No. 13
A MINISTER to move that a Supplementary sum not exceeding ₹ 1,66,93,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 13- Health.

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Demand No. 15
A MINISTER to move that a Supplementary sum not exceeding ₹ 70,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 15- Local Government.

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Demand No. 19
A MINISTER to move that a Supplementary sum not exceeding ₹ 12,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 19- Welfare of SCs & BCs.

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Demand No. 20  
A MINISTER to move that a Supplementary sum not exceeding ₹ 38,07,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 20- Social Security and Welfare.

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Demand No. 21  
A MINISTER to move that a Supplementary sum not exceeding ₹ 2,42,02,000/- for revenue expenditure and ₹ 7,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 21- Women and Child Development.

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Demand No. 23  
A MINISTER to move that a Supplementary sum not exceeding ₹ 108,27,60,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 23- Food and Supplies.

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Demand No. 25  
A MINISTER to move that a Supplementary sum not exceeding ₹ 96,50,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 25- Industries.

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Demand No. 30  
A MINISTER to move that a Supplementary sum not exceeding ₹ 1,75,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 30- Forest and Wild Life.

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Demand No. 31  
A MINISTER to move that a Supplementary sum not exceeding ₹ 17,50,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 31- Ecology and Environment.

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Demand No. 32
A MINISTER to move that a Supplementary sum not exceeding ₹ 28,05,51,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 32 - Rural and Community Development.

Demand No. 33
A MINISTER to move that a Supplementary sum not exceeding ₹ 16,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 33 - Co-operation.

Demand No. 35
A MINISTER to move that a Supplementary sum not exceeding ₹ 1,30,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 35 - Tourism.

Demand No. 36
A MINISTER to move that a Supplementary sum not exceeding ₹ 41,42,95,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 36 - Home.

Demand No. 37
A MINISTER to move that a Supplementary sum not exceeding ₹ 4,45,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 37 - Elections.

Demand No. 38
A MINISTER to move that a Supplementary sum not exceeding ₹ 2,000/- for revenue expenditure and ₹ 8,11,98,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 38 - Public Health and Water Supply.

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Supplementary Estimates (First Instalment) 2013-2014
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Supplementary Estimates (First Instalment) 2013-2014
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Demand No. 40 to move that a Supplementary sum not exceeding ₹ 458,10,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 40 - Energy & Power.

Demand No. 42 to move that a Supplementary sum not exceeding ₹ 8,67,40,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 42 - Administration of Justice.

Demand No. 43 to move that a Supplementary sum not exceeding ₹ 21,11,10,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 43 - Prisons.

Demand No. 45 to move that a Supplementary sum not exceeding ₹ 5,74,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2014 in respect of Demand No. 45 - Loans and Advances by State Government.

CHANDIGARH : SUMIT KUMAR
THE 6TH SEPTEMBER, 2013. SECRETARY.